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THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC.VII-03/2020/ 11401 /A

From :- Shri Utpal Rajkhowa,
Registrar (Vigilance),
Gauhati High Court,
Guwahati

To, The District & Sessions Judge,
Tinsukia

Dated Guwahati, the 21st November, 2023

Sub:- **Permission to withdraw HTC.**

Ref:- Your Letter No. DJT/CAO/III/19/8877/23, dated 31.11.2023

Sir,

With reference to the above, I am directed to inform you that Shri Dhiraj Kumar Kalita, Addl. Chief Judicial Magistrate, Tinsukia has been allowed to the withdraw the HTC for the current block period 2022-2023, which was already granted to him vide letter No. HC.VII-81/2023/10483/A, dated 16.11.2023, to visit his home at Bandhasidhani (Maharani), Pathsala, Bajali.

Yours faithfully,

Sd/-

REGISTRAR (VIGILANCE)

Memo NO. HC.VII-03/2020/ 11402-11405 /A, dated 21st November, 2023
Copy to :

1. The Principal Accountant General, (A&E), Assam, Guwahati for information.
2. Shri Dhiraj Kumar Kalita, Addl. Chief Judicial Magistrate, Tinsukia, for information, with reference to his letter dated 31.10.2023
3. The Joint Registrar (Finance), Gauhati High Court, Guwahati for information.
- ✓ 4. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for uploading this letter in official website of this Hon'ble Court.

21/11/23

REGISTRAR (VIGILANCE)

20.11.2023